

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CA No.98/2017 & CA No.79/2017

IN

CP No.24/ND/2011

RT CP No.210/Chd/Hry/2017

In the matter of:

Sanjay Gupta & Ors.

....Petitioners.

Versus.


Supreme Tex Mart Ltd. & Ors.

....Respondents.

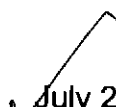
Present: Mr.Aman Bahri, Advocate with Ms.Aastha Ray,
Advocate for petitioners.
Mr.Praveen Gupta, Advocate for respondents.

On notice of CA No.98 of 2017 to the respondents, Mr.

Praveen Gupta, Advocate accepted the notice and seeks time to file reply to the application, copy of which has already been received by him. The meeting is statedly fixed for 16.08.2017. List the matter now on 02.08.2017 for arguments. Reply to the application, if any, be filed at least a day before the date fixed with copy advance to the counsel opposite.



(Justice R.P.Nagrath)
Member (Judicial)


July 25, 2017
Ashwani